

(b) whether Government have decided to appoint Nyayalaya judges to decide cases at Taluk level to reduce the pendency of cases piled up in the Courts; and

(c) if so, by when the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c) The Law Commission which has been entrusted with the study of Judicial Reforms has furnished its H4th Report on Gram Nyayalaya. Action is being taken to lay the copies of the Report on the Table of Parliament.

After the report is laid on the Table of Parliament, an indepth study of the report will be made and a decision will be taken as to whether, and if *so on* what lines, the recommendations contained in the Report are to be implemented by legislation.

#### **Nationalisation of cigarette industry**

634. SHRI R. SAMBASIVA RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that over 33 M. Ps. have recently urged Govern. ment for the nationalisation of cigarette industry; and

(b) if so, what are the details of their demand and what action Government propose to take in the matter?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) In a memorandum submitted to the Government by 33 Members of Parliament, several measures for extending relief to Tobacco Industry including nationalisation of the Cigarette Industry as a long term solution have been urged. Government, however, does not consider it expedient to nationalise Cigarette Industry.

#### **Vacancies of Judges in Allahabad High Court**

635. SHRI KAPIL VERMA:

SHRI SATYA PRAKASH  
MALAVIYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the total number of vacancies of judges in Allahabad High Court, since when each of these posts has been lying vacant (separately), what are the reasons for delay in filling them up and by when they are likely to be filled up;

(b) what is the total number of cases pending in the High Court for the last three years, five years and ten years; and

(c) what measures are being taken for their quick disposal?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) As on 1-11-1986, 4 posts of permanent Judges and 6 posts of Additional Judges were vacant in the Allahabad High Court. The dates from which these are lying vacant are as follows: —

1. 15-10. 1984
2. 15-10-1984
3. 15-10. 1984
4. 15-10. 1984
5. 15-10-1984
6. 7-2-1985
7. 5-5-1986
8. 23-5-1986
9. 27-6-1986
10. 18-8-1986

The matter regarding filling up the existing vacancies of Judges in the Allahabad High Court is engaging the attention of the Government in consultation with the concerned Consti-tutional authorities. It is not possible to indicate the time by which all the vacancies will be filled up.